

ITEM NO.7 Court 13 (Video Conferencing) SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2617/2022

(Arising out of impugned final judgment and order dated 24-01-2022 in EA No. 123/2020 passed by the National Consumers Disputes Redressal Commission, New Delhi)

ANSAL HOUSING LIMITED(ERSTWHILE ANSAL HOUSING AND CONSTRUCTION LIMITED) Petitioner(s)

VERSUS

ANCHAL WALIA & ORS. Respondent(s)

(FOR ADMISSION)

Date : 28-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Kumar Deepraj, Adv.
 Mr. Rishab Bharadwaj, Adv.
 Mr. Vikas Tiwari, Adv.
 Mr. Sunil Prakash Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that in compliance of order of the National Consumer Disputes Redressal Commission ("the Commission" for short) dated 21.02.2020, the principal amount alongwith 12% interest was made over on or before 15.10.2021, but since there was a default rate of interest(14%), it was not paid within due time, in terms of order of the Commission.

Learned counsel submits that justification was tendered to which the penal rate of interest of 14% may not be applicable in the

facts of the instant case.

Issue notice, returnable on 28.03.2022.

Dasti in addition.

Until further order, there shall be stay of execution of order of the Commission dated 21.02.2020.

(INDU MARWAH)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)